



2026:AHC:49042

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3307 of 2026

Swati

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sachin Kumar Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Sachin Kumar Sharma, learned counsel for the writ petitioner and Sri P.K. Srivastava, learned Addl. Chief Standing Counsel for the State.
2. Though the present writ petition has been preferred questioning the order dated 21.11.2025 passed by the District Programme Officer, Budaun, cancelling the appointment of the writ petitioner on the post of Anganbadi Karyakatri on the ground that the income certificate has been cancelled but on a pointed query being raised to the learned counsel for the writ petitioner whether the order cancelling the income certificate has been subject matter of challenge, the answer is in negative. Further on perusal of the record, it is apparent that the said order is also not annexed.
3. Confronted with the said situation, learned counsel for the writ petitioner seeks to withdraw the present writ petition with liberty to question the said order in appropriate proceedings.
4. Accordingly, the writ petition is **dismissed** as withdrawn, with the aforesaid liberty.

March 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)